

ORDER DATED 23.03.07

Heard Mr.N.R.Routray,Ld.Counsel for the Applicant and Mr.S.K.Ojha,Ld.Standing Counsel for the Railways; on whom a copy of this Original Application has already been served. Perused the materials placed on record.

2. Relying on the views already expressed by this Tribunal on 21.03.2002 and of the Hon'ble High Court of Orissa (dated 7.3.06 rendered in OJC Nos.5477/02 & 5459/02) the Applicant had submitted representation under Annexure A/7 dated 11.07.06(Annexure-A/7). It appears the grievance raised by the Applicant in the said representation has not yet been answered and in the said premises, the applicant has filed the present Original Application under Section 19 of the AT Act,1985.

3. If the grievances of the Applicant are really covered under the Judgements of this Tribunal under Annexure-A/5 dated 21.03.02 and that of the Orissa High Court dated 07.03.06 rendered in OJC Nos.5477/02 &5459/02; then the Respondents should give due consideration to the same and pass reasoned order as expeditiously as possible within a period of next sixty(60)days from the date of receipt of a copy of this order.

4. with the above observations and directions this O.A. is, disposed of.

5. Send copies of this order to the Respondents along with copies of the O.A. and free copies of this order be also handed over to the Counsel appearing for both the parties.


MEMBER(ADMN.)


VICE-CHAIRMAN